

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**WESTERN ZONE BENCH, PUNE, AT PUNE****ORIGINAL APPLICATION NO. 102/2019**The Colva Civic and Consumer Forum ... **APPLICANT****Versus**State of Goa and others ... **RESPONDENTS****Compilation of Document**

Sr.No.	Annexure	PARTICULARS	PAGE NOS.
		Index	164
1.		Minutes for Meeting Dated 04.03.2021	165-175
		Total	175

Pune

Date: 26.08.2021



Advocate for Respondent No.3

(iii) As per the plan enclosed, it shows that the Nullah is located in Survey No 106, the same may have to be clarified by the WRD after submitting Survey plan issued by DSLR to confirm its exact location. In case after verification it is found that it belongs to commundidade/local Panchayat, the applicant should be asked to submit NOC from them before issue of NOC by the Authority.

(iv) NOC/ permission can be granted by GCZMA after deliberation and decision.

Decision: The Authority decided to grant the NOC for carrying out the work of "Protection wall for nallah in Sy.No.106 in Village Cavelossim of Salcete Taluka with the condition the WRD shall use laterite boulder masonry without concrete base foundation.

Case No.2.2

To discuss and decide on the reports submitted by the Inquiry committee of the GCZMA after completing its inquiry interalia stating its recommendations.

Background: The present matter is part of Suo moto WP No. 02/2006 of Hon'ble High Court of Bombay at Goa. The matter was earlier placed in 115th GCZMA meeting held on 04/04/2015 wherein the case was referred to the Inquiry committee of GCZMA for the detailed report.

The said matter was deliberated in 179th GCZMA meeting held on 19/07/2018 for grant of personal hearing to all concerned parties.

Accordingly, personal hearing notices issued to all the parties, including Complainant, to appear before it on 31/07/2018. Accordingly, the said matter was placed during 180th GCZMA meeting held on 31/07/2018 for grant of personal hearing, wherein the Authority heard the parties and directed all the parties to file written submissions on or before 14/08/2018 and matter reserved for hearing on 14/08/2018. Accordingly, the hearing was given to both the parties and the Authority decided to verify from records whether the notice has been received by the Respondent and thereafter issue fresh notice for personal hearing. Accordingly, the Authority decided to call only 6 nos. of parties out of 18 to present their case before the Authority during its 186th Meeting held on 12/10/2018 wherein all the respondents sought additional time for hearing. Accordingly Authority after detailed discussion and deliberation decided to grant final opportunity to all the 6 respondents on 25/10/2018. Notices were waived off. However




the said Meeting got postponed to 30/10/2018. Accordingly all respondents were intimated for the next meeting date (i.e. 30/10/2018) in advance.

The proceedings of each case in the Meeting held on 30/10/2018 are as follows:-

- **Proceeding in Hotel Silver Sands**

The Complainant Mrs Judith Almeida remained present in person. The Respondent remained present along with his advocate. The Complainant reiterates her stand in the complaint filed before the Hon'ble Court. The Complainant submitted that the structure in issue is Ground +2 with a mezzanine floor along with swimming pool which is claimed to be illegal.

The Respondent submitted a compilation of documents relied upon to support the case. The Respondent relied on the Inspection Report prepared by Engineer Mr Mahendra S. Kakule; Sale Deeds of 1984,1985; Survey Plan of 24/2, 24/3, 24/11 and 24/12 of Colva Village, Conversion Sanad for Sy No. 24/3(part); Construction Licence of 1978; the structural plan obtained from the Town Planner, Town and Country Planning Department; Balance Sheet and P/L/Account of Bencomar Hotels of the year 1989-90; Notice for personal hearing dated 01/09/2016; Notice for personal hearing dated 5/10/2018; Letter from Village Panchayat of Sernabatim Colva.

The Respondent further clarifies that Sy. No. 24/2, 24/3 24/11 and 12 belongs to Hotel Silver Sands and that the total area of the property is 4825 sq mts. The Inquiry Committee in its Report has erred to conclude demolition of the structures M, N, O, P, Q, in Sy No. 23/2 of Colva Village.

The Authority differed from the findings of the Inquiry Committee on the grounds that the structures were wrongly identification. The Authority accepted the objection raised by the Respondent with regards to the wrong identification of the survey numbers. As such, the Authority amends the notice to the structures in Survey Nos. 24/2, 24/3, 24/11, 24/12 of Colva Village as mentioned by the Respondent. The Authority noted that there is a structure shown on the DSLR survey plan of the property bearing Survey Number 24/12, and 24/3 of Colva Village. The Authority noted that the Respondent has produced an illegible plan bearing No. DJ/1930/5406/80 dated 22/08/1980 issued by Town Planner, Town and Country Planning Department; however the plan does not mention any survey number, and does not show the swimming pool. The Respondent has failed to produce any subsequent approvals with regards to the extensions /alteration of the structures as shown in DSLR Plan.

The Respondent has produced conversion Sanad of only one property bearing survey no.24/3(part) but has failed to produce Conversion Sanad of 24/2, 24/11, 24/12 of Colva Village. The Respondent has produced Sale Deed executed in the year 1981, 1984 and 1985.

The Authority while considering the Sale Deed executed in the year 1981, noted that the Sale Deed mentions of House No 115 but the Respondent has failed to establish in which survey no this house is situated. Further, there was no plan attached to the Deed of Sale. With regards to the Sale Deed executed in the year 1984 and 1985, which pertains to survey no 24/12; has a residential house standing therein; but the Deed does not specify the area or dimensions of the House No. 429, and the plans for extensions if any (Before or after 1991)".

In view of the above observations, the Authority came to conclusion that the Respondent has undertaken large extensions without any valid permission in Survey Nos. 24/2, 24/3, 24/11 and 24/12. The old structures existing in Sy No. 24/3 and 24/12 as shown in the survey plan are no longer in its original condition. As per the mapping carried out by the DSLR in 2006; new constructions have come up in the Survey Nos. 24/2, 24/3, 24/11 and 24/12 of Colva Village. The Authority resolved that the Respondent has failed to establish/justify existence of the structures in Survey No. 24/2 and 24/11 of Colva Village and the existence of the renovated structures in Survey No. 24/3 and 24/12 of Colva Village, as prior to 1991 with the help of document/record. Hence the Authority resolved to pass demolition order against all the structures existing in Survey No. 24/2, 24/3, 24/11 and 24/12 of Colva Village, and direct HOTEL SILVER SANDS to stop all the commercial activity being carried out in Survey No. 24/2, 24/3, 24/11 and 24/12 of Colva Village with immediate effect".

Accordingly the Demolition order passed in 05/12/2018.

The Authority decided in its 187th GCZMA meeting held on 30/10/2018; to issue directions to M/s Silver Sands to demolish the structures erected in the property bearing Survey No. 53/2, Colva, Salcete-Goa.

The affected party approached Hon'ble High Court of Bombay at Goa to challenge the said demolition order bearing WP No. 171 of 2019. However, the Hon'ble High Court of Bombay passed order dated 05/04/2019 stating, "*Ad-interim relief, already operating to continue till the next date. However, it will be open to the GCZMA to take action for stoppage of commercial activities, if any, being conducted in the said premises*".

The Office of the GCZMA received an email dated 07-08 /04/2019 from the Complainant interalia seeking for immediate implementation of the Hon'ble High Court order bearing WP No. 171 of 2019 dated 05/04/2019. The Office of the GCZMA issued directions to Hotel Silver Sands bearing letter no GCZMA/SMWP/02/06/39 dated 08/04/2019 directing them to stop all commercial activities and to comply with the High Court direction in Order dated 05/04/2019.

That the GCZMA is in receipt of the reply dated 11/04/2019 to our directions dated 05/04/2019. The affected party claims that, ".....*the commercial activity mentioned in the order of the Hon'ble High Court refers to the activity of lodging and boarding in the Hotel, presently there are 66 no of people residing, there are also booking done and payments advanced to the Hotel till 01st May 2019. Therefore if any running hotel has to be stopped the same has to be done in phased manner and can never be done with immediate effect.....*".

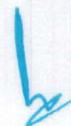
Subsequently, the affected party filed another application dated 12/04/2019 giving their compliance and have further stated that, "*we have stopped commercial activities under protest until the W.P 171/2019 is decided by the Hon'ble "High Court of Bombay at Goa or our letter dated 11/04/2019 is considered"*".

Now, the affected party on 16/04/2019 filed another application seeking relief by stating that, "*.....they have already taken booking for a period till 31st June as check out date, that they have taken booking from various National and International Travel agents and charters.*" The affected party further seeks time to stop commercial operations in a phase wise manner. On humanitarian grounds and no coercive action may be taken till 31st June. The affected party further submits that no fresh bookings will be accepted.

Decision of 197th Meeting: The Authority noted that it has already passed the demolition order in the present matter after detailed hearing. It has ordered immediate stoppage of commercial activities and thus the present application cannot be accepted. Further the applicant is directed abide by the orders of GCZMA immediately.

During 210th Meeting, Complainant Mrs Judith Almeida was present for the hearing. Respondent was absent.

The Complainant stated that there is no reason to re hear the Respondent as the Authority had already heard him and given a decision

the Authority noted that the Respondent was not present for the hearing. The Authority decided to give him an opportunity for another hearing. The next date of personal hearing before the Authority is scheduled on 24/08/2019 (11.00am) onwards.

The said matter was placed on 211th GCZMA meeting held on 24/08/2019 wherein the Authority took note of the submissions made by the party. Accordingly the Authority decided to grant additional time to the Complainant. Matter is adjourned to give fresh opportunity to the Complainant.

The said matter was placed on 215th GCZMA Complainant Judith Almeida was present. Advocate appeared on behalf of Respondent and stated that he filed review on ground of procedural review and submitted synopsis. Respondent stated that as per the order passed by the Authority in said Meeting the members present for Meeting are not designated persons as per the Notification and also there is no powers to delegate powers to other official. advocate produced 2 reports of surveyor dated 02/03/2019, 3/8/2019 to show that the structure falls in the survey no. 24/2, 9, 11, 12 of Colva village are prior 1991. The issue of Resjudicata was raised on 24/08/2019.

Complainant placed written arguments before the Authority. Complainant stated that conversion sanad of survey no. 24/2, 11 and 12 has not produced by the Respondent. She further stated that the issue of quorum was dismissed by Hon'ble Supreme Court. complainant prayed to dismiss the review application and further stated that report of Alwyn is illegal, and tailor made and should not be considered.

Matter was taken up for deliberation before the Authority on the application of review filed by the Respondent on 28/01/2019. The said proceedings have been re-opened on the basis of the opinion given by the Ld. Adv. General of the State of Goa to hear the parties & thereafter to arrive at a conclusion as to whether 'Review' is permissible or not. The Respondent has based his entire review application on two factors i.e. the quorum as required under the Notification dt.26/10/2016 of the MoEF &CC had not in effect met with & that there were representatives of the Authority which is not permissible as a delegator cannot sub-delegate his powers & to this argument/submission the Respondent has relied upon three authorities of the Courts of record. On this count, the Authority was of the opinion that this issue was already agitated upon in the Hon'ble High Court as well as before the Apex Court to which the courts have not conceded to the plea of the Appellant & hence the reliefs sought for were rejected.




The second contention was on the aspect of procedural review which of course can be granted provided that the Authority has skipped off vital document or has lapsed from following due process to arrive at a decision. In the matter of Syed Muzaffar Ali V/s. Municipal Corporation of Delhi reported on 1995 Supp(4) SCC 426 it has held that demolition of any illegal structure should be the last resort until & unless all attempts/means for regularization of unauthorized/illegal construction are explored & only than such a step can be taken. In the current case the scope for regularization is out of question as the Environment Protection Act as well as the CRZ Notification of 1991 or 2011 does not provide for protection to commercial establishments nor that it provides to give any scope for ex-post facto approvals. The silver lining of this judgement of Syed Muzaffar Ali V/s. MCD & the judgement in W.P. No.702/18 of our very own High Court is that by having a harmonious reading between the two all steps/means should be exhausted before demolishing any alleged illegal construction. For this purpose the Authority was required to follow all such procedural steps/needs to arrive at a decision.

In the backdrop of the decision taken by this Authority in it's 187th Meeting one major procedural lapse that has been conducted is on the aspect of ground truthing of the structures viz-a viz the documents produced by the Respondent. Non mention of the survey number on the approved plans of the Town & Country Planning Department & that too of the year 1980 could have very well been ascertained through the DLC/DSLRL. As per the 2011 CRZ Notification reports of the DLC headed by the Collector are significant which has not been obtained by the Authority & it has blindly on premises and surmises concluded that since survey number isn't mentioned in the approved plans, the legality of the structure in question is doubtful without ascertaining if the plans produced by the Respondent are in conformity to the structures on loco & that too by doing ground truthing through the DLC who would have engaged the services of DSLRL.

The Authority was thus of the opinion that this is a fit case of procedural lapse/review & it was of the view that the report of the DLC is essential to check whether the structures existing on loco are in conformity with the approved plan of the Town & Country Planning Department which bears No.DJ/1930/5406/80 dt.22/08/1980 by taking on board the local body into consideration as well & upon obtaining the report to hear the parties afresh by issuing notices thereof.

The Authority during 225th meeting held on 04/06/2020 after hearing the arguments decided to call upon the parties afresh to hear arguments on the aspect of procedural review and as to how and in what manner the review would lie or not before the

Authority to revisit its decision taken in the 187th Meeting held on 30/10/2018. The said matter is fixed for hearing on 03/07/2020 at 10.30 a.m. onwards.

During 227th GCZMA meeting held on 17/09/2020 the matter was palced for personal hearing to the parties wherein the Complainant submitted that the Authority has carried out an intense study before passing of the directions in its 187th Meeting held on 30/10/2018. These directions have been assailed by the Hon'ble NGT as well as by the Hon'ble Supreme Court of India and hence the principle of Res Judicata is applicable is what the Complainant stated. The question of review would not arise on the premise that ground thruthing wasn't being done in the past because the Authority itself had done this exercise way back in 2006. The plans than prepared could have been put to use by the Authority without going for a fresh exercise in the garb of review. She stated that the exercise carried out by the Authority is bereft of any provision of law & hence the same ought to stopped forthwith as there won't be end to litigation if such a stance is allowed by the Authority. She hence prayed that the directions given through the 187th Meeting held on 30/10/18 be maintained & the offending structure be demolished.

Responding to these arguments the Counsel appearing for the Respondent submitted that in the first place the Authority was required to issue a show cause notice upon him before passing any directions which was never done & hence on this count itself the Authority has lapsed in following the procedure. He stated that apart from the notice of personal hearing he hasn't received any other notice in the nature of show cause. As regards the issue of review whether it is tenable or not, the Respondent stated that the Authority in its 215th Meeting held on 22/10/19 has already allowed the application for review & hence the question of re-agitating on this aspect time & again would not arise. He submitted that all what was required to be ascertained is as to whether the various documents which has been relied upon by the Respondent which bears the stamp of approval of different statutory authorities & only because the survey number was not indicated on these approvals the Authority had come to the conclusion that the offending structures were illegal. Further to that the Respondent stated that the report of the ISLR Salcete who has done the ground truthing clearly spells out that the structure as shown in the approved plans which are prior to 1991 are in-sync with the present position on loco & that there is no deviation. He hence prayed that the decision taken in the 187th Meeting of the Authority be re-visited & the directions passed therein be rescinded. The Authority heard the matter and decided to keep matter for order.

During 238th GCZMA meeting The Complainant present. Ld Adv for the Respondent present. Both parties filed the written argument. Heard the matter.

The Authority kept the matter for orders.

In the 248th Meeting held on 11/02/2021 the draft copy the order is placed in the Meeting for consideration and for approval of the Authority.

PROCEEDINGS

Background: The present matter is inter alia Suo Moto cognizance of Hon'ble High Court of Bombay at Goa, Panaji about the illegalities/constructions in CRZ area. The Hon'ble High Court of Bombay at Goa vide Order dated 26/09/2007 passed in the matter of Suo Moto Writ Petition No.02/2006 had directed all Panchayats /Municipalities to submit action taken report with regard to constructions in NDZ/CRZ area as per terms mentioned therein along with an affidavit.

Pursuant to the decision taken by the Authority in its 187th GCZMA meeting held on 30/10/2018; directions were issued by GCZMA to Hotel Silver Sands to demolish all structures vide order bearing No. GCZMA/SMWP/02/06/1657 dated 05/12/2018. the affected party approached Hon'ble High Court of Bombay at Goa to challenge the said demolition order bearing WP No. 171 of 2019.

The Respondent has also filed a review Application on 28/01/2019 and subsequent reminder dated 29/07/2019 to review the order dated 05/12/2018 passed by GCZMA. The said matter was placed during 210th GCZMA meeting held on 07/08/2019 wherein the Respondent was absent. Authority decided to take up the matter in its next Meeting.

The said matter was placed on 211th GCZMA meeting held on 24/08/2019 wherein the Authority took note of the submissions made by the party. Accordingly the Authority decided to grant additional time to the Complainant. Matter is adjourned to give fresh opportunity to the Complainant.

The said matter was placed on 215th GCZMA meeting held on 22/10/2019. Matter was taken up for deliberation before the Authority on the application of review filed by the Respondent on 28/01/2019. The said proceedings have been re-opened on the basis of the opinion given by the Ld. Adv. General of the State of Goa to hear the parties & thereafter to arrive at a conclusion as to whether 'Review' is permissible or not. The Respondent has based his entire review application on two factors i.e. the quorum as required under the Notification dt.26/10/2016 of the MoEF &CC had not in effect met with & that there were representatives of the Authority which is not permissible as a delegator cannot sub-delegate his powers & to this argument/submission the Respondent has relied upon three authorities of the Courts of record. On this count the Authority was of the opinion that this issue was already agitated upon in the Hon'ble High Court as well as before the Apex Court to which the courts have not conceded to the plea of the Appellant & hence the reliefs sought for were rejected. The second contention was on the aspect of procedural review which of course can be granted provided that the Authority has skipped off vital document or has lapsed from following due process to arrive at a decision. In the matter of Sayed Muzaffar Ali V/s. Municipal

Corporation of Delhi reported on 1995 Supp(4) SCC 426 it has held that demolition of any illegal structure should be the last resort until & unless all attempts/means for regularization of unauthorized/illegal construction are explored & only then such a step can be taken. In the current case the scope for regularization is out of question as the Environment Protection Act as well as the CRZ Notification of 1991 or 2011 does not provide for protection to commercial establishments nor that it provides to give any scope for ex-post facto approvals. The silver lining of this judgement of Syed Muzaffar Ali V/s. MCD & the judgement in W.P. No.702/18 of our very own High Court is that by having a harmonious reading between the two all steps/means should be exhausted before demolishing any alleged illegal construction. For this purpose the Authority was required to follow all such procedural steps/needs to arrive at a decision.

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The Authority was thus of the opinion that this is a fit case of procedural lapse/review & it was of the view that the report of the DLC is essential to check whether the structures existing on loco are in conformity with the approved plan of the Town & Country Planning Department which bears No.DJ/1930/5406/80 dt.22/08/1980 by taking on board the local body into consideration as well & upon obtaining the report to hear the parties afresh by issuing notices thereof.

The Authority during 225th meeting held on 04/06/2020 after hearing the arguments decided to call upon the parties afresh to hear arguments on the aspect of procedural review and as to how and in what manner the review would lie or not before the Authority to revisit its decision taken in the 187th Meeting held on 30/10/2018. The said matter is fixed for hearing on 03/07/2020 at 10.30 a.m. onwards.

The Complainant submitted that the Authority has carried out an intense study before passing of the directions in its 187th Meeting held on 30/10/2018. These directions have been assailed by the Hon'ble NGT as well as by the Hon'ble supreme court of India and hence the principle of Res Judicata is applicable is what the Complainant stated. The question of review would not arise on the premise that ground truthing wasn't being done in the past because the Authority itself had done this exercise way back in 2006. The plans then prepared could have been put to use by the Authority without going for a fresh exercise in the garb of review. She stated that the exercise carried out by the Authority is bereft of any provision of law & hence the same ought to be stopped forthwith

as there won't be end to litigation if such a stance is allowed by the Authority. She hence prayed that the directions given through the 187th Meeting held on 30/10/18 be maintained & the offending structure be demolished.

Responding to these arguments the Counsel appearing for the Respondent submitted that in the first place the Authority was required to issue a show cause notice upon him before passing any directions which was never done & hence on this count itself the Authority has lapsed in following the procedure. He stated that apart from the notice of personal hearing he hasn't received any other notice in the nature of show cause. As regards the issue of review whether it is tenable or not, the Respondent stated that the Authority in its 215th Meeting held on 22/10/19 has already allowed the application for review & hence the question of re-agitating on this aspect time & again would not arise. He submitted that all what was required to be ascertained is as to whether the various documents which has been relied upon by the Respondent which bears the stamp of approval of different statutory authorities & only because the survey number was not indicated on these approvals the Authority had come to the conclusion that the offending structures were illegal. Further to that the Respondent stated that the report of the ISLR Salcete who has done the ground thruthing clearly spells out that the structure as shown in the approved plans which are prior to 1991 are in-sync with the present position on loco & that there is no deviation. He hence prayed that the decision taken in the 187th Meeting of the Authority be re-visited & the directions passed therein be rescinded.

The Authority deliberated on the issues concerning the offending structure & two of the Expert Members namely Mr. Savio Correia and Mr. Flaviano Miranda abstained from proceedings.

Mr. Mahesh Patil Expert Member stated it is part of procedural aspect whether to allow the case to be heard and investigated. Further stated that the Hotel Silver Sand existed much before enactment of CRZ regulations and has some base of existence however if there are extensions/expansions to the originally approved/sanctioned plan, then the Authority to take appropriate action.

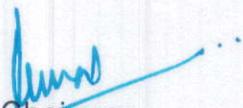
Decision:

It was brought to the notice of the members that the current proceedings were unique in as much as unlike other cases the Respondent possessed the requisite permissions & approvals to construct the commercial structure way back in the year 1978, 1980 & 1984 even the final occupancy has been given to him in the mid of 1980's. This by itself was conclusive proof of evidence to establish the fact that the alleged offending structure was an authorized structure existing much prior to the CRZ Notification of 1991. The deliberations held in the 187th Meeting was cantered towards the fact that the survey number was not finding a mention on the said approvals. Ispo-facto the Authority could have affirmed this fact by conducting an inspection as is otherwise done in other cases. Although this would not be a procedure that is mandatorily required to be followed, the primordial concern is as to whether the Authority had lapsed in any manner whilst performing its functions. Rule 4(3-a) of the Environment Protection Rules 1986 inter-alia reads as "The person, officer or authority to whom any direction is sought to be issued shall be served with a copy of the proposed direction & shall be given an opportunity of not less than 15 days from the date of service of a notice to file with an

officer designated in this behalf the objections, if any, to the issue of the proposed direction". From the records available in the file which were also perused by the members, no such show cause notice has been issued pin-pointing as to against which structures the Authority intends to take action. There is only a notice of personal hearing issued from time to time which culminated into passing of the final decision in the 187th Meeting. This was one of the fatal flaw in the proceedings. The Respondent has way back in the year 1981 purchased the property from the erstwhile owner namely Vinod Gosalia which clearly mentions the construction Hotel Silver Sands on page 56 of the said sale deed. Thereafter the Respondent has also purchased some other properties in the year 1984 so as to facilitate the construction of the Hotel in a proper manner. The structures so reflecting on the survey plan and the one which is existing on date would obviously be different because the old structures have been demolished to pave way for construction of the hotel and from the mid of 1970's till the CRZ Notification 1991 came into being there was no fresh survey conducted so as to get the hotel structure reflecting in the survey plan. The voluminous documentary evidence more specifically the approved plans having the stamp of approval from the various departments much prior to 19/2/1991 is substantial proof to indicate that the offending structure was existing much before the CRZ norms could come into force. The ground truthing report when superimposed on these approved plans indicate that some structures have been constructed which are not having the approvals of the Authority nor by any other approving/licensing body. These are identified in green colour by the officials of the Inspector of Survey and Land Records, Salcete should nevertheless be demolished. The decision taken by the Authority in it's 187th Meeting is partly rescinded to the extent that the additional structures constructed by the Respondent which are not part of the approved plans which are identified by the ISLR Salcete through the ground truthing report be demolished and not the entire structure as a whole.

The proceedings stands disposed off.


 Member Secretary
 (GCZMA)


 Chairman
 (GCZMA)





Saurabh Kulkarni <sdkadvocate@gmail.com>

Additional Compilation of Document in O.A. No.102/2019

1 message

Saurabh Kulkarni <sdkadvocate@gmail.com>

26 August 2021 at 16:48

To: LIFE Office <litigation.life@gmail.com>, Rahul Choudhary <rahulchoudhary@gmail.com>, meera@lifeindia.net.in, Fawia Mesquita <fawia31@gmail.com>

Sir/Madam,

I am concerned for Respondent No.3 in the aforementioned matter. Please find attached herewith the additional compilation which will be referred to and relied upon at the time of hearing.

Kindly acknowledge the receipt of the same.

Regards,

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Saurabh Kulkarni,
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**Additional Compilation.pdf**

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